

1. Name of corporate debtor	M/S/Ten K Overseas Limited
2. Date of incorporation of corporate debtor	25.03.2010
3. Authority under which corporate debtor is incorporated/registered	ROC-CHANDIGARH
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PB20101PLC033732
5. Address of the registered office and principal office (if any) of corporate debtor	VPO RAMGARH, CHANDIGARH ROAD LUDDHIANA PB 141010 IN
6. Date of closure of Insolvency Resolution Process	18.08.2023
7. Liquidation commencement date of corporate debtor	18.08.2023 (Copy of the order received by the Liquidator on 23.08.2023)
8. Name and registration number of the insolvency professional acting as liquidator	Ankur Bansal IBBI Registration No-IBBI/PA-003/ICAI-N-00370/2021-2022/13820
9. Address and e-mail of the liquidator, as registered with the Board	Address-SCO 66, SECTOR 47D, Chandigarh, 160047 Email Id:-ip.caankur@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: SCO 40, 2nd Floor, Sector 47D, Chandigarh, 160047 Email Id:-Liquidator.tenk@gmail.com
11. Last date for submission of claims	17.09.2023

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the M/S Ten K Overseas Limited vide its order dated 18.08.2023. The stakeholders of M/S Ten K Overseas Limited are hereby called upon to submit their claims with proof on or before 17.09.2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section-38.

Ankur Bansal  
Regn No. IBBI/PA-003/  
ICAI-N-00370/2021-2022/13820  
Date: 25.08.2023  
Place: Chandigarh

Email Regd. With IBBI - ip.caankur@gmail.com  
Mobile No-9988251003

Energy Private Limited was held on Saturday, September 9, 2023 at National YMCA Hostel, No. 1 Jai Singh Road (Gate No. 5), New Delhi -110001, India. In pursuance to the order of the Delhi Government stating a public holiday in the National Capital from September 8 to 10, 2023 in view of the G20 Summit, therefore, the date fixed for holding the said meeting has been changed to **September 16, 2023** on same day, time and venue.

All other Contents of the Notice dated August 5, 2023 shall remain same as before.

Sd/-  
Date : August 27, 2023  
Place : New Delhi, India  
**R. K Gupta, Advocate**  
(The Chairperson appointed for the meeting)

**ADITYA BIRLA HOUSING FINANCE LIMITED**  
 Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266 Branch Office- Aditya Birla Housing Finance Limited, 3rd Floor, Capital House, 2- Tilak Marg, Lucknow-226001

**APPENDIX IV(See Rule 6 (1) of the Security Interest (Enforcement) Rules, 2002)**  
**Possession Notice(for Immovable Property)**

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a Demand notice dated 31-05-2021 calling upon the borrowers Legal Heirs Late Mr. Rakesh Srivastav and Mr. Mohit Srivastav, seeking repayment of the amount mentioned in the notice being Rs. 21,74,603.34/- (Rupees Twenty-One Lakh Seventy-Four Thousand Six Hundred Three and Paise Thirty Four Only) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 22nd Day of August of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 21,74,603.34/- (Rupees Twenty-One Lakh Seventy Four Thousand Six Hundred Three and Paise Thirty Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

**Description Of The Immovable Property**

'All that is part and parcel of the property i.e. House built on part of Khasra No. 514 B measuring 816 Sq. Feet (75.836 SqMtr), Bhimlola/Kanika Ward Kanika, Distt- Lucknow. Bounded as under- East:- 10ft wide road, West: House Of other, North: House Of other, South: Shaisvi Updhyay

Date: 22.08.2023  
Place: Lucknow

Authorised Officer  
Aditya Birla Housing Finance Limited

**PUBLIC NOTICE**

My clients Manoj Kumar Anand S/o Bishan Dass and his wife Babita both R/o B-35, Gali No.4, Dhurgapuri Chowk, Jaitri Colony, Delhi-110032 have debarred his Akhail Anand from their all movable and immovable properties and also broken their all relations with him, as my clients have lost their control over him, any person deals with him in future shall be responsible himself.

Sd/-  
RAJ KUMAR  
Advocate  
Ch. No.-E-422, Karkardooma Courts,  
Delhi-110032

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**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SHEEL AUTO INDUSTRIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	SHEEL AUTO INDUSTRIES PRIVATE LIMITED
2. Date of incorporation of corporate debtor	31/03/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U35921PB1998PTC09424
5. Address of the registered office and principal office (if any) of corporate debtor	E 472-473, Phase- VII, Focal Point, Ludhiana, Punjab.
6. Insolvency commencement date in respect of corporate debtor	Order passed on 25-08-2023 in CP(IB) No. 155/Chd/Pb/2021 Copy of order received on 25-08-2023.
7. Estimated date of closure of insolvency resolution process	20-02-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Deepankur Sharma IBBI/PA-001/IP-PO2236/2020-2021/13419
9. Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 272, Second Floor, Sector 37-A, Chandigarh - 160036 Email Id : deepankursharma@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 272, Second Floor, Sector 37-A, Chandigarh - 160036 Email Id : cirp.sheel@gmail.com
11. Last date for submission of claims	07-09-2023
12. Classes of creditors, if any, under clause (a) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHEEL AUTO INDUSTRIES PRIVATE LIMITED on 25-08-2023. The creditors of SHEEL AUTO INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 07-09-2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not applicable) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Deepankur Sharma  
Interim Resolution Professional  
IBBI/PA-001/IP-PO2236/2020-2021/13419  
Authorization for Assignment is valid upto 14.02.2024  
Date : 27-08-2023  
Place: Chandigarh

Office : # 272, Second Floor, Sector 37-A, Chandigarh, 160036.  
Email: cirp.sheel@gmail.com

**POSSESSION NOTICE**  
(For Immovable Property) Rule 8-(1)

Authorized Officer of IFL HOUSING FINANCE LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the following being mentioned below within 60 days from the date of receipt of the said notice.

Sl. No.	Demand Notice Date	13 (4) Rule 8 Date	Property Address
74/-	18.06.2022	25-08-2023	MC 186/5, Hospital Area, Ward No.1, Kadju Nagar, Taraori, Thesil Nalokheri District Kamal Haryana-132117. Which is Bounded As Under: East :as Per Title Deed, West :as Per Title Deed, North :as Per Title Deed, South :as Per Title Deed

Notice is hereby given to the borrower and the public in general that the undersigned hereby described herein below in exercise of powers conferred on him under Section 13(4) of the Insolvency and Bankruptcy Act, 2016 has taken possession of the property described herein above. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of IFL HOUSING FINANCE LIMITED for an amount as mentioned herein under with interest thereon.

Authorised Officer, IFL Housing Finance Ltd.

**MACRO INTERNATIONAL LIMITED**

Regd. Office: 24/147, Ground Floor, Plaza Kalpana, Bihana Road, Kanpur-208001  
 Corporate Office: 304, 3rd Floor Bhubaneshwar Estate, Basherheebag, Hyderabad Telangana 500001  
 Website: www.miel.co.in, email: mail100@rediffmail.com Tel: 6302730973  
 CIN: L74120UP1993PP015605, SCRP CODE: 512600, SECURITY ID: MACINTR

**NOTICE OF 30th ANNUAL GENERAL MEETING,  
CLOSURE OF BOOKS AND REMOTE E-VOTING FOR MEMBERS**

NOTICE is hereby given that the 30th Annual General Meeting (AGM) of the members of the Company will be held on **Monday, 18th August 2023 at 02.30 p.m. (1ST)** through Video Conferencing (VC) facility/ Other Audio-Visual Means (OVAM), to transact the business as set out in the Notice of AGM. In accordance with the General Circular 10/2022 dated 28th December, 2022, and other Circular issued by the Ministry of Corporate Affairs and the Circular SEBI/HO/CFD/POD-2/P/CI/R/2023/4 dated 5th January, 2023 and other Circular issued by Securities and Exchange Board of India (hereinafter collectively referred to as 'the Circulars'), the Annual Report 2022-23, containing the Notice of Annual General Meeting is being dispatched through electronic mode by M/s. Beatal Financial And Computer Services Private Limited on 25th August, 2023 to those Members whose e-mail addresses are registered with the Company or Registrar and Transfer Agent and Depositories.

The Annual Report 2022-23 of the Company, inter-alia, containing the Notice setting out the ordinary business and special business proposed to be transacted at the meeting and the Explanatory Statement of the 30th AGM is available on the website of the Company at <https://miel.co.in> and on the websites of the Stock Exchanges viz. [www.bseindia.com](http://www.bseindia.com). The Members are requested to refer the AGM Notice, for instructions for attending the AGM through VC / OVAM.

**Book Closure**  
The Share Transfer Book will remain closed from Tuesday, September 12, 2023 to Monday, September 18, 2023 (both days inclusive).

**Remote e-Voting:**  
Pursuant to the provisions of section 108 of the Act, regulation 20 of the Companies (Management and Administration) Rules, 2014 (Amendment) and regulation 44 of the

Financial Express 27.08.2023